

(b) if so, the amount thus demanded; and

(c) the action taken in this regard?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir.

(b) The organisations have asked for the following amounts:

(i) For top ranking businessmen \$60 per day for visits to U.S.A. and Canada and £20 per day for the rest of the world.

(ii) For middle grade persons \$50 per day for U.S.A. and Canada and £15 per day for the rest of the world.

(iii) For others like travelling salesmen \$35 per day for U.S.A. and Canada and £10 for the rest of the world.

(c) Government are unable to agree to such an increase in scales of release in the context of the foreign exchange situation.

Supply of Chlorine to Hindustan Insecticides Ltd., Delhi Unit

1819. Shrimati Sumeela Gopalan:
Shri Umansh:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that even after the orifice meter has been certified the uncertified weigh-bridge at the DCM is being used for measuring the chlorine supplied to the Hindustan Insecticides Ltd., Delhi Unit through pipeline, whenever the meter is taken out of service for repairs and maintenance;

(b) the quantities of chlorine supplied through the pipe-line based on measurement made on the weigh-bridge and orifice meter which were not certified by the authorities and paid so far;

(c) whether it is fact that no action has been taken by the Hindustan Insecticides Ltd., Delhi Unit against the DCM for billing Hindustan Insecticides towards the chlorine supplied through the pipe-

line and measured on devices which were not certified by the competent authority; and

(d) if so, the reasons therefor?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): (a) and (b). Yes. Since 2nd July, 1965, when the orifice meter was certified and upto 31st May 1967 the weight bridge had been used for measuring 99,660 tonnes of chlorine, as against 4901.67 tonnes measured by the meter.

(c) and (d). Hindustan Insecticides Limited repeatedly asked DCM to get the weight-bridge certified by competent authority. DCM's bills are however paid because after the installation of the orifice meter, only about 2 per cent the total supplies of chlorine were received until 31st May 1967 through uncertified measuring. The hourly rate of chlorine supplied after measuring over the weigh-bridge did not significantly vary from the rate of supply measured through the orifice meter for the immediately previous period.

Chlorine to D. D. T. Factory, Delhi

1820. Shrimati Sumeela Gopalan:
Shri Umansh:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that D.D.T. factory in Delhi made payments for the gaseous chlorine supplied through pipe-line till the 18th August, 1964 based on measurements made on a weigh-bridge which was not certified by the competent authority;

(b) if so, the reasons for accepting the measurements made on this uncertified weigh-bridge for the purpose of making payments;

(c) whether it is also a fact that the D.D.T. factory made payment for the gaseous chlorine supplied through the pipe-line during the period from the 19th August, 1964 to 1st July, 1965 based on measurements made on an

orifice meter installed in the pipe line not certified by the Inspector of Weights and Measures; and

(d) if so, the reasons for accepting the measurements?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): (a) The supply of gaseous chlorine through pipeline commenced from 19th May, 1964. Supplies till 16th September, 1964 (not 18th August 64) were measured by the DCM weigh-bridge which was checked by M/s. Avery and Company, service agents to HIL for weighing machines. DCM were requested by HIL to get the weigh-bridge certified by the Inspector of Weights and Measures, the competent authority but DCM did not forward any such certificate.

(b) Upto 19th May, 1964 chlorine supplies were made in liquid form in cylinders which were initially weighed at the weigh-bridge of M/s. DCM and counter checked at the weigh-bridge of M/s. Hindustan Insecticides Ltd. which was certified by the competent authority. The same weigh-bridge in the DCM factory was used to weigh the chlorine vaporised and drawn off into the pipeline. These arrangements were tolerated in the interests of production in HIL.

(c) Yes, but the orifice meter owned and installed by DCM was made use of from 16th September, 1964.

(d) DCM were repeatedly requested to get the metre certified by the Inspector of Weights and Measures but did not do so till 2nd July 1965.

विदेशी तेल कम्पनियों के साथ करार

1821. का. सिद्धेश्वर प्रसाद : क्या वैश्वसिक्क और रसायन मंत्री यह [सताने की कृपा करेंगे कि :

(क) क्या विदेशी तेल कम्पनियों के साथ किये गये करारों में एक वर्ष यह भी

है कि 25 वर्ष तक उनका राष्ट्रीयकरण नहीं किया जाएगा;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) इस करार की शर्तें क्या हैं ?

वैश्वसिक्क और रसायन, बोलना, तथा तमिळ कल्याण मंत्रालय में राष्ट्र-मंत्री (श्री रघु रमैया) : (क) 1951 और 1953 के दौरान हुए करारों में सरकार ने प्राइवेट तेल कम्पनियों को प्राथमिकता दिया था कि तब तक शोधक कारखानों का 25 वर्षों तक राष्ट्रीयकरण नहीं होगा।

(ख) भारत में शोधक कारखानों की स्थापना के लिए तेल कम्पनियों ने यह भी एक प्राथमिकता मांगा था और इसे जन हित में मान लिया गया।

(ग) करार ही प्रनिया संवद साह-सेरी में उपलब्ध है।

Hindustan Insecticides Ltd.

1822. श्री A. K. Gopalan:
श्री V. V. S. S. Memon:
श्रीमती Sumala Gopalan:
श्री K. M. Abraham:
श्री P. P. Kothare:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the Hindustan Insecticides Ltd., renewed the contract with DCM in early 1966 for the supply of raw materials and services required for the existing capacity at Delhi after their expansion proposals had been approved by Government;

(b) whether it is a fact that the new contract signed with DCM, which is effective from the 1st May, 1966 for 10 years does not provide for the supply of raw materials and services that would be required for the additional production of DDT after expansion;